

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 106 of 2017

IN THE MATTER OF:

Krishna Kraftex Pvt. Ltd.

...Appellant

Vs.

HDFC Bank and Ors.

...Respondents

Present: For Appellant: - Mr. Vivek, Advocate

**For Respondents: - Mr. Abhishek Kumar, Advocate for
Respondent no. 10.**

Mr. Ankit Malhotra, Advocate for Respondent no.7.

ORDER

26.10.2017- When the case was taken over prayer was made to pass over the case, which was allowed. Subsequently, after taking up all the cases when the matter was again taken up, prayer for adjournment has been made on the ground that the lawyer is not available. However, as no such submission was made when request to Passover the case was made, we refuse the prayer for adjournment. The appeal has not been pressed, we dismiss the appeal for non-prosecution.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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